

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 105
CA(CAA)/50/ND/2024

IN THE MATTER OF:

Spring City Centre (TRV) Private Limited And ... Applicant
Spring Resorts Private Limited

Under Section 230-232 of the Companies Act, 2013.

Order delivered on 07.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. P. Nagesh, Senior Advocate, Mr. Suhas Puthige,
Mr. Shouri Aditya, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. P. Nagesh, Learned Senior Counsel for the applicant is present physically. An affidavit under Section 230(2) of the Companies Act, 2013 be filed by all the applicant-companies individually within a period of one week. Order reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)